

ITEM NO.19

COURT NO.11

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s). 2758/2023

A. RAJA

Appellant(s)

VERSUS

D. KUMAR

Respondent(s)

(IA No.74512/2023-EXEMPTION FROM FILING C/C OF I/JUDGMENT, IA No.74511/2023-STAY APPLICATION, IA No.74514/2023-EXEMPTION FROM FILING O.T. & IA No.74513/2023-PERMISSION TO FILE ADDL DOCS/FACTS/ANNEXURES)

Date : 28-04-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. K. V. Viswanathan, Sr. Adv.
Mr. G. Prakash, AOR
Mr. Jishnu M L, Adv.
Mr. N. Raghuraj, Adv.
Mr. Joice Geroge, Adv.
Mrs. Priyanka Prakash, Adv.

For Respondent(s) Mr. Narendra Hooda, Sr. Adv.
/Caveator(s) Mr. Aljo K. Joseph, AOR
Ms. Shelna K., Adv.
Mr. Ranjan Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is admitted.

List on 12.07.2023.

Till the next date of hearing, there shall be a conditional stay of the impugned judgment and order to the following extent:

(i) The appellant shall be entitled to participate in the proceedings of the Legislative Assembly;

(ii) The appellant shall, however, not be entitled to vote on any motion in the Legislative Assembly. He shall also not be entitled to vote in his capacity as a Member of the Legislative Assembly on any other matter;

(iii) The appellant shall not be entitled to receive any allowance or monetary benefits in any other form which is admissible to a Member of the Legislative Assembly.

Let the record be requisitioned from the Court below.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR